## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

...

ORIGINAL APPLICATION NO.062/01186/2019 Chandigarh, this the 18<sup>th</sup> day of November, 2019

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**CORAM:** HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

Smt. Ruksana Choudhary W/o Sh. Muneer Ahmad, aged 29 years, R/o Quarter No. 4, Postal Colony, Sanat Nagar, Srinagar – 190005 – Group `C'

....Applicant

(Present: Mr. T.S. Hundal, Advocate)

## **Versus**

- Union of India through Secretary, Ministry of Information & Technology, Department f Posts, Dak Bhawan, New Delhi – 110011.
- Secretary, Ministry of Woman & Child Development, 353 A Wind,
  3<sup>rd</sup> Floor, Shastri Bhawan, New Delhi 110001.
- CPMG, Postal, J & K Circle, Rail Road Complex, Jammu 180012.
- 4. Sr. Superintendent of Post Offices, Srinagar Division, Srinagar 190001.

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5. Sr. Superintendent of Post Offices, Jammu Division, Jammu – 180001.

Respondents

(Present: Mr. Sanjay Goyal, Advocate)

## ORDER (Oral)

## **SANJEEV KAUSHIK, MEMBER (J)**

- 1. The present O.A. has been filed by the applicant seeking issuance of a direction to the respondents to consider and decide her representations for transferring her to Jammu Division, under Rule 38 of Postal Manual Volume-IV.
- 2. Heard.
- 3. Learned counsel submitted that the applicant and her husband are working with the Postal Department, and on transfer of her

husband to Jammu Division on promotion, she requested the respondents to transfer her also to the same station, under Rule 38 of Postal Manual Volume-IV, by making various representations dated 20.10.2018, 19.12.2018, 23.01.2019, 18.02.2019 and 24.10.2019 (Annexures A-3 to A-7 respectively), but none has been responded till date. Reliance, in support of her request for posting her at the same station with her spouse, has been placed upon Govt. of India O.M. dated 30.09.2009 (Annexure A-2) and instructions dated 12.04.2019 (Annexure A-9). Learned counsel submitted that since the representations moved by the applicant are pending consideration, therefore, a direction, at this stage, be issued to the respondents to take a call and decide her claim by passing a reasoned and speaking order.

- 4. Notice.
- 5. At this stage, Mr. Sanjay Goyal, Sr. CGSC, appears and accepts notice. He does not object to the prayer of the applicant for disposal of the O.A in the above manner.
- 6. Considering the short prayer made on behalf of the applicant, the O.A. is disposed of, in limine, with a direction to the respondents to consider the claim of the applicant for posting her at the same station with her spouse, as raised in the indicated representations, in view of rule 38 of Postal Manual Volume-IV and the other grounds mentioned therein, by passing a reasoned and speaking order, within a period of one month from the date of receipt of a copy of this order. The order so passed be duly communicated the applicant.

7. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(SANJEEV KAUSHIK) MEMBER (J) Dated: 18.11.2019

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